

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) A statement is attached.

(b) Lists of donations received by the Bangla Desh Assistance Committee are published by it in the newspapers from time to time. So far as it is known to Government, the amount collected by it upto now is over Rs. 35.00 lakhs.

Statement

Composition of Bangla Desh Assistance Committee

Chairman	...	Shri M. C. Setalved
Vice Chairman	...	Miss Padmaja Naidu
Joint Secretaries	...	Shri S. K. Nag Shri S. A. Sabavala
Hon. Treasurer	...	Shri Maheshwar Dayal
Members	...	Shri Triguna Sen Shri Bharat Ram Smt. Raksha Saran Shri Sarup Singh Shri G. Parthasarthi Shri K. Shankar Pillai Smt. Raj Thapar.

Damage to Mango Crop of Andhra Pradesh due to Rains

2501. SHRI T. BALAKRISHNIAH : Will the Minister of AGRICULTURE be pleased to state :

(a) the quantum of damage caused to Mango Crop in Andhra Pradesh due to Monsoons in the months of March and April, 1971 ; and

(b) whether Government have paid any compensation to the affected persons on account of such monsoon gale ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASHEB P. SHINDE) : (a) According to a report received from the State Government there has been some damage to mango crop in coastal areas of Andhra Pradesh due to heavy gale and rain in the months of April and May, 1971. However due to the strike of the non-gazetted employees of the Andhra Pradesh Government the exact damage could not be assessed.

(b) The State Government has reported that no compensation has been paid to the mango cultivators and that some revenue remission may be given as per rules in force if such concession is considered necessary by the State Revenue Department.

Unauthorised Occupation of Evacuee Rural Property in Delhi

2502. SHRI DALIP SINGH : Will the Minister of LABOUR AND REHABILITATION be pleased to state.

(a) the total area of rural evacuee property village-wise in the Union Territory of Delhi which is still in the possession of unauthorised hands ;

(b) the steps taken so far to recover such property from unauthorised occupation: and

(c) the reasons for which such evacuee property could not be recovered so far ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) (a) A list of the villages and area of agricultural land in unauthorised occupation is laid on the Table of the House. [Placed in library See No. LT-446/71]

(b) and (c). In the year 1963 the undisposed of rural agricultural land in Delhi was offered to Delhi Administration for implementation of their Master Plan. However, in December, 1969 they finally informed that they would not need these lands and accordingly it was decided that